

PINCON SPIRIT LIMITED

In compliance with Regulations 10, 11(1) and 12 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 and subsequent amendments thereto

This Corrigendum to the Public Announcement ("Corrigendum") is being issued by HEM Securities Limited ("Manager to the Offer" or "HSL"), for and on behalf of Mr. Monoranjan Roy (hereinafter referred to as "Acquirer") pursuant to and in compliance with Regulations 10, 11(1) and 12 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 and subsequent amendments thereto ("Regulations"). This Corrigendum should be read in continuation of, and in conjunction with the Public Announcement ("PA") dated Saturday, January 23, 2016.

Capitalized terms used but not defined in this Corrigendum shall have the same meaning assigned to such terms in the PA, unless otherwise specified.

The shareholders of Pincon Spirit Limited are requested to note the developments/amendments with respect to and in connection with PA are as under.

A. The revised schedule of activities pertaining to Open Offer is set forth below:

Sr. No.	Activity	Original Schedule Day and Date	Revised Schedule Day and Date
1.	Public Announcement (PA)	Monday, January 25, 2016	Monday, January 25, 2016
2.	Last Date for a competitive bid	Friday, February 12, 2016	Friday, February 12, 2016
3.	Specified Date*	Tuesday, February 23, 2016	Tuesday, February 23, 2016
4.	Date by which Letter of offer (LOO) will be dispatched to the Shareholders	Friday, February 05, 2016	Friday, April 08, 2016
5.	Offer Opening Date	Friday, March 18, 2016	Wednesday, April 13, 2016
6.	Last Date for Revising the Offer Price/ Number of Shares	Wednesday, March 30, 2016	Thursday, April 21, 2016
7.	Last Date for Withdrawal by Shareholders	Friday, April 01, 2016	Wednesday, April 27, 2016
8.	Offer Closing Date	Wednesday, April 06, 2016	Monday, May 02, 2016
9.	Date by which the acceptance/rejection would be intimated and the corresponding payment for the acquired shares and/or the share Certificate(s) will be dispatched/ credited	Thursday, April 21, 2016	Monday, May 16, 2016

(*): Specified Date is only for the purpose of determining the names of the shareholders of the Target Company as on such date to whom the Letter of Offer would be sent.

B. Change in Offer Size

Pursuant to conversion of a part of unsecured loans into Equity Shares, 10,00,000 Equity Shares at ₹ 135/- per Equity Shares allotted to Mr. Monoranjan Roy on March 30, 2016, the Offer Size has been increased from 40,08,600 Equity Shares to 42,08,600 Equity Shares. Also, the firm financial arrangements to meet the obligation of Open Offer had already been made.

The above changes, wherever appeared in PA should be read accordingly.

The changes made at 'A' and 'B', wherever appeared in Public Announcement dated Saturday, January 23, 2016 should be read accordingly.

The Acquirer accepts full responsibility for the information contained in this Corrigendum to the PA and also for the obligations of the Acquirer laid down in the Regulations, as amended.

A copy of this Corrigendum will be available at SEBI website at <http://www.sebi.gov.in>

For further details, please refer to the Letter of Offer issued by the Acquirer.

ISSUED BY MANAGER TO THE OFFER



HEM SECURITIES LIMITED

SEBI Registration No.: INM000010981

14/15, Khatau Bldg., 1st Floor, 40, Bank Street, Fort, Mumbai - 400 001

Tel. No.: 022 4906 0000; Fax No.: 022 2262 5991; Email: ib@hemonline.com

Contact Person: Ms. Menka Jha

For and on behalf of the Acquirer
Mr. Monoranjan Roy

Place : Mumbai

Dated : April 09, 2016